COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 106 OF 2016

Dated: 2nd November, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

M/s. Green Energy Association …Appellant(s)
Vs.
Chhattisgarh State Electricity Regulatory Commission & Ors. .....Respondent(s)

Counsel for the Appellant(s)	:	Ms. Mandakini Ghosh Ms. Ritika Saighal
Counsel for the Respondent(s)	:	Mr. C.K. Rai Mr. Umesh Prasad for R-1 Ms. Suparna Srivastava for R.2 Mr. Rajiv Shankar Dvivedi for R.3 Ms. Divya Chaturvedi for R.4

ORDER

Admit subject to the objection as regards maintainability. The question of maintainability is expressly kept open. Learned counsel for the respondents seek four weeks' time to file reply. They may file the same on or before 30.11.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 15.12.2016 after serving copy on the other side.

List the matter on **12.01.2017.**

(I.J. Kapoor) **(Justice Ranjana P. Desai)**
Technical Member **Chairperson**
mk/pr